CENTRAL ADMINISTRATIVE TRIBUNAL

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O.A. No. 204/91

AT T

F.M.Khan and others

Applicants

versus

Union of India & others

Respondents.

Shri L.P. Shukla Counsel for Applicant.
Shri Anil Srivastava, Counselfor Respondents.

(Hon.Mr. Justice U.C.Srivastava, V.C.)

Apprentice in the Railways and before 15.5.87 they had acquired the training of 1½ years have not been given the benefit of the pay scale of Rs 1500-2660, while others were given the same because of the circular letter dated 15.5.87 issued by the Railway Board, which created two categories, one which was recruited it before/and the other was recruited subsequently that (applicant 1 to 4 is why the applicants have prayed that they/may be granted the pay scale of Rs 1600-2660 from 15.5.87 and the applicant No. 5 from 12.10.90 passing type and applicant when he was regularly selected.

2. We have already considered the matter in the case of A.K. Srivastava in O.A. No. 260/91 and distinguished our earlier judgment of Bombay Bench. Accordingly, this application is allowed and this judgment shall form qualiform from gualiform from gualiform for gualifo

V.C.

Dated 3/2/1999

Lucknow: Dt. Shakeel/

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